

**Central Administrative Tribunal
Madras Bench**

MAS 310/00578 & 579/2018 in OA 617/2018

Dated Monday the 3rd day of December Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

Rajavathani Sathurpujam
37/20, Appadurai 1st Street
Ayanavaram, Chennai – 600023. .. Applicant

By Advocate M/s. G. Thyagarajan

Vs.

1. The Union of India
Rep. by the General Manager
Southern Railway
Park Town, Chennai – 600 003.
2. The Divisional Railway Manager
Chennai Division
Personnel Branch
Park Town, Chennai – 600 003.
3. The Chief Personnel Officer
Southern Railway, Chennai Division
Personnel Branch
Park Town, Chennai – 600 003.
4. The Divisional Personal Officer
Southern Railway, Chennai Division
Personnel Branch
Park Town, Chennai – 600 003.
5. The Secretary
Ministry of Railway, Railway Board
Railway Bhawan, New Delhi. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

MA 578/2018 has been presented seeking condonation of delay of 10 days in seeking the restoration of the OA and MA 579/2018 is for restoration of OA.

2. When the matter is called, neither the applicant nor the counsel for the applicant appears, but one Mr. Loganathan represents the counsel for the applicant and seeks adjournment.

3. On perusal, it is seen that the OA was dismissed on 12.06.2018 after it was noted that the applicant remained un-represented on 05.06.2018 and 06.06.2018 even at the admission stage. The matter was listed under the caption for dismissal on 12.06.2018 and as the applicant was un-represented on that day also the OA was dismissed.

4. The MAs for condonation of delay and restoration of the OA were posted for 11.10.2018. Then also, a junior counsel representing the counsel for MA applicant did not present the case but sought an adjournment. The matter was again posted for today. As the applicant is un-represented today also, it is clear that the MAs are frivolous and are liable to be dismissed.

5. In view of the above, MA 578/2018 seeking condonation of delay in filing MA for restoration and MA 579/2018 seeking restoration of the OA are dismissed for default.

(R. Ramanujam)
Member(A)
03.12.2018